

ing power stations in the Singareni coal mines area ?

DR. K. L. RAO : Singareni is full of coal. We are planning for the next decade for further expansion of power in that area.

#### Electrification of Indian Railways

\*341. SHRI M. KATHAMUTHU : Will the Minister of RAILWAYS be pleased to state :

(a) whether scheme for electrification of Railway routes during the Fourth Plan have been finalised ; and

(b) if so, the decision taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) Yes, Sir.

(b) Electrification of the following Railway sections comprising 1758 route kms. have already been approved for being taken up during the Fourth Five Year Plan :

Section	Route Kms.
1. Virar-Sabarmati	442
2. Waltair-Kirandul	471
3. Panskura-Haldia	69
4. Tundla-Delhi	292
5. Madras-Vijayawada	484
	1758

SHRI M. KATHAMUTHU : I understand the Study Team of Railways has recommended electrification of Madras-Cochin Section. May I know from the hon. Minister why the Programme is not included in the Fourth Plan.

SHRI MOHD. SHAFI QURESHI : This electrification requires a very high initial investment which is to be justified economically on Sections carrying a very high density of traffic. As and when we feel that the density of traffic is so great that we have to electrify, we will certainly take that into consideration.

SHRI M. KATHAMUTHU : Will the hon. Minister consider electrification of

Madras-Arkonan line at the first stage as it being a very heavy traffic area ?

MR. SPEAKER : This is a general question about electrification of Indian Railways.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मैं मन्त्री महोदय से यह जानना चाहता हूँ कि क्या यह मांग भी आई है कि बम्बई से बड़ीदा और बड़ीदा से अहमदाबाद बिजली की लाइन चालू की जाय ?

श्री मुहम्मद शफी कुरेशी : मांगें तो आती रहती हैं। इसके बारे में मुझे कोई खास वाकफियत नहीं है।

SHRI B. S. MURTHY : The Vijayawada-Madras Electrification was taken up in the Third Five Year Plan. It has not been completed. I want to know the reason.

SHRI MOHD. SHAFI QURESHI : As I have already stated the projoect Madras-Vijayawada section has been approved for execution during the Fourth Five Year Plan.

#### Linking Up of Container Freight Service with International Traffic

\*345. SHRI KALYANASUNDARAM : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is a proposal to link up streamlined container freight service with international traffic by the utilisation of container-ships ;

(b) if so, the main features thereof ; and

(c) what preparatory work is being done to implement the proposal ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) The subject is under examination.

(b) and (c). Government of India has appointed a Working Group to go into the matter. The draft report of the Working Group will be finalised shortly, and on its

receipt with the Government, Government will consider this matter.

**SHRI KALYANASUNDARAM :** In considering this proposal, may I know what are the advantages that the Railways are thinking to gain by this ?

**SHRI MOHD. SHAFI QURESHI :** As I have stated the matter has been referred to the Committee. It is only after getting the report that we will be able to know what the position will be.

#### Narmada River Tribunal

\*349. **SHRI D. D. DESAI :** Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the progress so far made by the Narmada River Tribunal ; and

(b) the date by which the Tribunal Report is likely to be presented ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) :** (a) The adjudication proceedings are in progress.

(b) While efforts are being made by the Tribunal to complete their work as expeditiously as practicable, it is not possible at this stage to indicate when the adjudication proceedings are likely to be over.

**SHRI D. D. DESAI :** In the meantime what arrangements are made by the Government to control the floods of Narmada and to compensate the annual losses due to this flooding by Narmada draining Madhya Pradesh ?

**THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) :** The question is about Tribunal. He has asked about controlling the flood of Narmada. The flood can be controlled only after the construction of the dam. In the meantime the Gujarat Government is taking action to protect some of these areas and to remove some of these villagers, to other villages.

**SHRI D. D. DESAI :** The dam has been withheld for some long time. The position is that hundreds of villages are submerged year after year. Some sort of arrangement and some equity has to be adopted.

**DR. K. L. RAO :** I could not follow.

**SHRI D. D. DESAI :** Dam construction is withheld because it is submerging some area and a village or a few villages of Madhya Pradesh. Would not Government care to consider similarly a situation where thousands of villages...

**MR. SPEAKER :** The main question relates to the work of the tribunal. But if the hon. Minister is in a position to answer the question, I do not mind...

**SHRI D. D. DESAI :** The answer given so far was vague and there was no substance in it...

**DR. K. L. RAO :** The hon. Member is saying, I think, that we are afraid of submerging villages in Madhya Pradesh but we do not care for the submerging of villages in Gujarat, and, therefore, he wants that something must be done about it.

**SHRI PILOO MODY :** There is flooding of the villages in Gujarat.

**DR. K. L. RAO :** I am afraid that this is a theoretical way of talking about things. The tribunal has to sit and give its judgment before we can say that steps can be taken to prevent flood damage or give flood protection in the Narmada valley. It is true that any river towards the end where it joins the sea forms a delta, and that portion is always low, and, therefore, the Proach area is submerged and it is subject to flooding from year to year. But it is quite true that the lands on which floods and flood damage can be prevented are by the construction of the detention reservoir and the construction of embankments. These two have to await a final decision to be given by the tribunal.

श्री भागीरथ भंडर : अग्र्यक्ष महोदय, नर्बदा के बारे में जो ट्रिबुनल बनाया गया है, वह कब तक फैसला कर देगा ? दूसरा प्रश्न ये जो मध्य प्रदेश के कुव्व गांव डूबने जा रहे हैं, वे कितने गाँव हैं, उनमें कितनी भूमि डूबने जा रही है तथा उसके लिए शासन क्या विचार कर रहा है ?

**MR. SPEAKER :** The main question